

from Bangalore to Mysore to link with the existing line from Mysore to Idukki in order to provide adequate transmission facilities from Ramagundam Power Station; and

(c) if so, the decision of Union Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (c). The share of power to Kerala from the Central Generating Stations in the Southern Region is made available by displacement through Karnataka and Tamil Nadu Transmission system, since there is no direct transmission link between Kerala and the Central Generating Stations. Occasionally due to system operational constraints, viz. incompatibility in operating frequencies, unsatisfactory voltage profiles, outage of transmission lines etc., short supply to Kerala results.

Based on the power system studies carried out by the Central Electricity Authority, it has been found that the establishment of 400 KV sub-station at Mysore and connecting it with Bangalore would be required only with the commissioning of the first 500 MW unit of Mangalore Super Thermal Power Project, stage II of NTPC in 1997-98. Presently, Mysore sub-station is connected with Bangalore and Shimoga over 220 KV, single circuit lines, and power to Kerala is supplied from Karnataka system through Mysore-Kozhikoda-Idikki, 220 KV line.

Handing over of Travancore House

1221. SHRIVAKKOM PURUSHOTHAMAN: Will the Minister of INDUSTRY be pleased to refer to the reply given on 4th April, 1989 to Unstarred Question No. 4587 regarding handing over of Travancore House to Kerala Government and state:

(a) whether the work relating to parti-

tioning, fixture, lighting etc. in the new office complex allotted to M.R.T.P. Commission, in lieu of Travancore House, has been completed; and

(b) the precise date by which the Commission will shift to the new office complex?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) The Commission has in the meantime been offered alternate accommodation and the matter is being processed further. The Commission intent to shift to the new premises as soon as the allotment is finalised and works relating to renovation/alterations are carried out.

Compensation to dependents of victims of Ahmedabad air crash

1222. SHRI HAROOBHAI MEHTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of cases in which compensation has been paid to the dependents of the victims of air crash that took place near Ahmedabad Airport in October, 1988; and

(b) the dates on which the compensation was paid?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) In 90 cases, compensation has been paid. Besides this, 2 cases have been partly settled.

(b) A list showing the dates on which the compensation was paid to the dependents of deceased passengers is given in the statement below.